

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1788

ANSWERED ON:07.03.2013

EMPLOYMENT TO SC ST UNDER MGNREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of workers provided employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and current year in the country including Madhya Pradesh, category and gender-wise;
- (b) the number of persons who have been provided 100 days employment in a year during the said period category and gender-wise;
- (c) whether failure to provide 100 days of employment is due to illegitimate distribution of job cards especially in Assam;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) the percentage of BPL job card holders under the scheme in the country including Assam during the said period, State/UT-wise;
- (f) whether the percentage of BPL job card holders is very low under the Scheme;and
- (g) if so, the details thereof and the reasons therefor along with the action taken/ being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a) The details of total number of households provided employment, percentage of participation of SCs, STs and women in total employment generated under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) as reported by the State Government from the year 2009-10 onwards are given in Annexure-I.

(b) Number of persons provided 100 days of employment in a year from 2009-10 onwards as reported states/UTs are given in Annexure-II.

(c) & (d) A number of complaints about implementation of MGNREGA in the country including Assam are received in the ministry every year. The complaints mainly relate to cases of job cards not provided, manipulation in job cards, misappropriation of funds, engagement of contractors, forgery of muster roll, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc. 8 cases related to job cards not provided and manipulation in job cards in Assam have been received in the Ministry as on 15.2.2013 since inception. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.

(e) to (g) As provisions of MGNREGA are applicable to rural households irrespective of their status vis-a-vis poverty line, data regarding percentage of BPL job card holders is not maintained separately.